IN THE NATIONAL COMPANY LAW TRIBUNAL,
"CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No.292/Chd/Hry/2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 and 9 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of:

Reliance Commercial Finance Ltd. ….Petitioner-Financial Creditor.

Versus

DSC Auto Engineering Works Pvt.Ltd. ....Respondent-Corporate Debtor.

Order dated on: 27.09.2018

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)

For the petitioner: 1) Mr.Nakul Sharma, Advocate.
2) Mr.Sachin Kumar, Legal Manager (Collection).

For the respondent: None.

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

After arguing for some time, learned counsel for the petitioner submits that certain changes are required to be made in the averments to bring them in consonance with the terms of the award passed in favour of the petitioner. Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action. Dismissed as withdrawn with the liberty aforesaid.

Sd/-
(Pradeep R.Sethi)
Member (Technical)

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 27, 2018.
Ashwani